

[Shri L. N. Mishra]
at Sri Venkateshwara Mica and Beryl
Mines in Hassan district occurred on
the 25th December, 1966. [Placed in
Library. See No. LT-339/67].

**NOTIFICATIONS UNDER DELHI REFORMS
ACT, ALL INDIA SERVICES ACT, ETC.**

The Minister of State in the Minis-
try of Home Affairs (Shri Vidya
Charan Shukla): I beg to re-lay on
the Table:

(i) a copy each of the following
Notifications under sub-section (3)
of section 191 of the Delhi Land
Reforms Act, 1964:

(a) The Delhi Land Reforms
(Amendment) Rules, 1966,
published in Notification No.
F(3) L.R.O.'66 in Delhi
Gazette dated the 8th July,
1966.

(b) The Delhi Land Reforms
(Amendment) Rules, 1966
published in Notification No.
F(4) L.R.O.'66, in Delhi
Gazette dated the 8th July,
1966. [Placed in Library.
See No. LT-131/67].

(ii) A copy each of the following
Notifications under sub-section (3)
of section 3 of the All India Ser-
vices Act, 1951:

(a) The Indian Forest Service
(Fixation of Cadre Strength)
Regulations, 1966, published
in Notification No. G.S.R.
1672 in Gazette of India dated
the 31st October, 1966.

(b) The Indian Forest Service
(Fixation of Cadre Strength)
Amendment Regulations, 1966,
published in Notification No.
G.S.R. 1673 in Gazette of
India dated the 31st October,
1966.

(c) The Indian Forest Service
(Appointment by Promotion)
Regulations, 1966, published
in Notification No. G.S.R.
1774 in Gazette of India dated

the 30th November, 1966.

(d) The Indian Forest Service
(Fixation of Cadre Strength)
Second Amendment Regula-
tions, 1966, published in Notifi-
cation No. G.S.R. 17 in
Gazette of India dated the 7th
January, 1967. [Placed in
Library. See No. LT-134/67].

(e) The Indian Forest Service
(Recruitment) Amendment
Rules, 1967, published in Noti-
fication No. G.S.R. 367 in
Gazette of India dated the
25th March, 1967. [Placed in
Library. See No. LT-233/67].

(f) G.S.R. 26 published in Gazette
of India dated the 7th Janu-
ary, 1967, making certain
amendment to Schedule III to
the Indian Administrative
Service (Pay) Rules, 1954.

(g) G.S.R. 347 published in
Gazette of India dated the
18th March, 1967, making cer-
tain amendment to Schedule
III to the Indian Administra-
tive (Pay) Rules, 1954.

(h) G.S.R. 348 published in
Gazette of India dated the
18th March, 1967, making cer-
tain amendment to Schedule
III to the Indian Administra-
tive Service (Pay) Rules, 1954.
[Placed in Library. See No.
LT-301/67].

(2) I also lay on the Table:

(i) a copy each of the follow-
ing Notifications under sub-
section (2) of section 3 of the
All India Services Act 1951:—

(a) G.S.R. 423, published in
Gazette of India dated the 1st
April, 1967, making certain
amendments to Schedule III
to the Indian Police Service
(Pay) Rules, 1954.

(b) G.S.R. 423 published in
Gazette of India dated the 1st
April, 1967, making certain

amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

- (c) G.S.R. 424 published in Gazette of India dated the 1st April, 1967, containing corrigendum to G.S.R. 1993 published in Gazette of India dated the 31st December, 1966.
- (d) G.S.R. 472 published in Gazette of India dated the 8th April, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (e) G.S.R. 541 published in Gazette of India dated the 22nd April, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (f) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1967, published in Notification No. G.S.R. 564 in Gazette of India dated the 22nd April, 1967.
- (g) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1967, published in Notification No. G.S.R. 565 in Gazette of India dated the 22nd April, 1967. [Placed in Library, See No. LT-359/67].

(ii) a copy of the Interim Report of the Administrative Reforms Commission Machinery for Planning. [Placed in Library. See No. LT-360/67].

(iii) a copy of the Arms (Amendment) Rules, 1967, published in Notification No. S.O. 1461 in Gazette of India dated the 29th April, 1967, under sub-section (3) of section 64 of the Arms Act, 1959. [Placed in Library. See No. LT-361/67].

ANCIENT MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS (AMENDMENT) RULES.

The Minister of State in the Ministry of Education (Shri Sher Singh): I beg to re-lay on the Table a copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1966, published in Notification No. S.O. 3520 in Gazette of India dated the 20th November, 1966, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958. [Placed in Library. See No. LT-237/67].

12.41 hrs.

PARLIAMENTARY COMMITTEES—
SUMMARY OF WORK

Secretary: I beg to lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1965 to 3rd March, 1967.

12.48-1.4 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 3rd April, 1967:

- (1) The Constitution (Twenty-first Amendment) Bill, 1967.
- (2) The Mineral Products (Additional Duties of Excise and Customs) Amendment Bill, 1967.
- (3) The Finance Bill, 1967.

2. Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last Session and